

(4)

Court No.1.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

O.A. No.899 of 1987

Ram Prasad

Applicant.

Versus.

Divisional Rly, Manager,
Central Railway, Jhansi. Respondent.

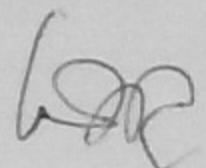
Hon'ble Mr. Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

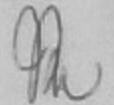
This case has been called from the court No.2 because the Division Bench is not sitting there, and according to the learned counsel for the applicant, some urgency is involved.

2. Shri. R.K.Nigam learned counsel for the applicant produces a circular letter No.P/161/O/S & T/Screening/ Bharti, dated 7.2.89 of the office of the Divisional Railway Manager(Ka) of Jhansi indicating that certain persons were called for screening between 28.2.89 and 3.3.89. The list attached to the circular contains the name of applicant Ram Prasad Lachchu. The learned counsel says that ⁱⁿ another part of the list, presently not available, the name of the other applicant Bhaiya Lal son of Hathlu also appears. According to the learned counsel, these 2 applicants were not considered for the purposes of screening on the ground that their present applications are pending disposal before this Tribunal. He says that now the screening of other persons is to be done shortly. He requests that the opposite parties may be

permitted to consider the case of the applicants during screening and that the applicants withdraw these 2 case for purposes. The request seems to be fair. The applications are dismissed as withdrawn with the remark that the opposite parties will consider the case of the applicants for the purposes of screening in the light of the circular dated 7.2.89 referred to above. Copy of the order may be given to the learned counsel for the applicant by tomorrow. This order also governs O.A No.900 of 1987.



Member(A)



Vice Chairman.

Dated: 28th March, 1989.
brc/